



ITEM NO.8

COURT NO.1

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12933/2022

(Arising out of impugned final judgment and order dated 12-12-2022
in CRA No. 10843/2022 passed by the High Court Of M.p At Indore)

ANAND RAI

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.205242/2022-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.205244/2022-EXEMPTION FROM
FILING O.T. and IA No.205241/2022-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Vivek K. Tankha, Sr. Adv.
Mr. Sumeer Sodhi, AOR
Mr. Devashish Tiwari, Adv.
Mr. Vipul Tiwari, Adv.
Mr. Inder Dev Singh, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. K.M. Nataraj, A.S.G.
Mr. Bharat Singh, A.A.G.
Mr. Saurabh Mishra, A.A.G.
Mr. Dharendra Singh Parmar, A.A.G.
Mr. Pashupathi Nath Razdan, AOR
Mr. Astik Gupta, Adv.
Mrs. Maitreyee Jagat Joshi, Adv.
Ms. Ayushi Mittal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1 By the impugned judgment dated 12 December 2022, a Single Judge of the High

Court of Madhya Pradesh dismissed the Criminal Appeal filed by the petitioner, Anand Rai (Criminal Appeal No 10843 of 2022) under Section 14(2) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act refusing bail in connection with Crime No 653 of 2022 registered at Police Station Bilpank, District Ratlam (MP) for the offences punishable under Sections 294, 341, 353, 332, 146, 147, 336, 506 and 333 of the Indian Penal Code 1860 and Sections 3(1) (r)(s), 3(2)(va) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

- 2 The petitioner was arrested on 15 November 2022. The trial judge rejected the bail application of the petitioner on 17 November 2022.
- 3 Having regard to the period of custody as an under trial and the facts and circumstances of the case, we are of the considered view that the petitioner may be enlarged on bail.
- 4 We accordingly direct that the petitioner be released on bail subject to such terms and conditions as may be imposed by the trial court.
- 5 The Special Leave Petition is accordingly disposed of .
- 6 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER